

**Filing under clause (ca) of sub-regulation (2) of Regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016****Name of the Corporate Debtor: Sort India Enviro Solutions Limited; Date of commencement of CIRP: 23.09.2020****List of creditors as on: 18.01.2022****List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in Rs.)

<b><u>S. No.</u></b>	<b><u>Name of Creditor</u></b>	<b><u>Details of claim received</u></b>		<b><u>Details of claim admitted</u></b>					<b><u>Amount of contingent claim</u></b>	<b><u>Amount of any mutual dues, that may be set-off</u></b>	<b><u>Amount of claim not admitted</u></b>	<b><u>Amount of claim under verification</u></b>	<b><u>Remarks, if any</u></b>
		<b><u>Date of receipt</u></b>	<b><u>Amount Claimed</u></b>	<b><u>Amount of claim admitted*</u></b>	<b><u>Nature of claim</u></b>	<b><u>Amount covered by guarantee</u></b>	<b><u>Whether related party?</u></b>	<b><u>% of voting share in CoC</u></b>					
1.	Catalyst Trusteeship Ltd. (for NCD)	21-10-2020	6,31,14,356	6,31,14,356	FC	NA	No	12.66	NA	NA	-	NA	
2.	DhawalKumar Mahendrabhai Patel	24-12-2020	13,86,000	13,66,575	FC	NA	No		NA	NA	-	NA	
3.	Mahendrabhai Muljibhai Patel	24-12-2020	18,47,400	18,10,202	FC	NA	No		NA	NA	-	NA	
4.	BhavanabenMahendrabhai Patel	24-12-2020	10,84,302	10,62,252	FC	NA	No		NA	NA	-	NA	
5.	PaulomiDhaval kumar Patel	24-12-2020	8,15,000	7,99,250	FC	NA	No		NA	NA	-	NA	

6.	Hemantkumar Mahendrabhai Patel	24-12-2020	12,32,000	12,13,175	FC	NA	No		NA	NA	-	NA	
7.	HeenabenHemantkumar Patel	24-12-2020	6,52,000	6,23,440	FC	NA	No		NA	NA	-	NA	
8.	Stephanotis Finance Ltd	06-02-2021	4,15,03,466	-	FC	NA	No		NA	NA	4,15,03,466	NA	
9.	Piyush Agrawal	27-01-2021	7,47,903	-	FC	NA	No		NA	NA	7,47,903	NA	
	<b>Total</b>		<b>11,23,82,427</b>	<b>6,99,89,250</b>				<b>12.66</b>			<b>4,22,51,369</b>		

**NOTES:-\***

1. The amount of claims are provisionally admitted based on the documents submitted by the respective claimants as audited books of accounts of the corporate debtor as on Insolvency Commencement date is not yet available.
2. The amount of claim admitted and voting share may undergo a revision in case any additional information/ document coming to the notice of the RP warrants the same.